

<b>HIGH COURT OF MADRAS - MADURAI BENCH</b>		
<b>SITTING ARRANGEMENT - From 06.08.2018</b>		
<b>Sl.No.</b>	<b>HON'BLE JUDGES</b>	<b>SUBJECT</b>
1	M.M.Sundresh, J and N.Sathish Kumar, J	Public Interest Litigation (All Stages) Habeas Corpus Petitions, Criminal Appeals to be heard by a Division Bench including cases relating to Crime Against Women and any other Criminal Matters to be heard by a Division Bench but not specifically assigned to any other Division Bench Criminal Contempt and Contempt Appeals Writ Appeals relating to Mines & Minerals, Motor Vehicle, Local Administration, Land Reforms, Land Tenancy, Agricultural Marketing, Labour, Service and Electricity
1a	M.M.Sundresh, J	After Division Bench work - Old Criminal Original Petitions (u/s.482 of Cr.PC) from Provisional List
1b	N.Sathish Kumar, J	After Division Bench work - Criminal Appeals - upto the year 2010), from Provisional List
2	T.Raja, J and Krishnan Ramasamy, J	Income Tax Appeals (including Writ Appeals) Writ Appeals and Writ Petitions relating to Land Encroachment & Unauthorised Construction, Matters relating to DRT and DRAT Writ Petitions other than PILs to be heard by Division Bench but not assigned to any other Division Bench (All Stages) Cases relating to Commercial Appellate Division such as AS (Commercial) and CMA (Commercial))
2a	T.Raja, J	After Division Bench Work - Civil Miscellaneous Appeals from Provisional List
2b	Krishnan Ramasamy, J	After Division Bench work - old Civil Revision Petitions - upto the year 2012 from Provisional List
3	Pushpa Sathyanarayana, J and T.Krishnavalli, J	Appeals under Tax Laws to be heard by Division Bench (All Stages) - Except Income Tax Appeals Writ Appeals relating to Education, Industrial Laws, Co-operative Societies, Sales Tax, Customs & Central Excise Writ Petitions relating to Central Administrative Tribunals Writ Appeals not assigned to any other Bench (All Stages) Special Tribunal Appeals, First Appeals, First Miscellaneous Appeals and Second Appeals
3a	Pushpa Sathyanarayana, J	After Division Bench Work - Old Second Appeals from Provisional List Contempt Petitions relating to orders of Judges (Single Bench) who have demitted office
3b	T.Krishnavalli, J	After Division Bench Work - Criminal Revision - upto the year 2012 (All Stages) from Provisional List
4	S.Vaidyanathan, J	Writ Petitions relating to Labour and Service (All Stages)

5	V.M.Velumani, J	First Miscellaneous Appeals (All Stages) <u>From 20.08.2018 onwards</u> Civil Revision Petitions - of the years 2013 and 2014 (All Stages)
6	V.Parthiban, J	Writ Petitions relating to Education, Local Authorities, Mines and Minerals, Industries, Forests, State Excise and Prohibition (All Stages) Writ Petitions which are not specifically assigned to any other Bench (All Stages)
7	J.Nisha Banu, J	Writ Petitions relating to Urban Land Ceiling, Land Acquisition, Other Land Laws, Land Revenue, Land Tenancy, Motor Vehicles, Motor Vehicle Tax, All other Taxes & Duties, Export and Import, Customs and Central Excise (All Stages)
8	A.M.Basheer Ahamed, J	Civil Revision Petitions - of the years 2013 and 2014 (All Stages)
9	G.Jayachandran, J	Criminal Appeals - from the year 2011 (All Stages) Criminal Revisions - from the year 2013 (All Stages) CBI & Prevention of Corruption Act Cases (All Stages - except Bails & Anticipatory Bails)
10	C.V.Karthikeyan, J	First Appeals - (All Stages) Second Appeals - upto the year 2012 (All Stages)
11	G.R.Swaminathan, J	Civil Revision Petitions - from the year 2016 (All Stages) Second Miscellaneous Appeals, Company Appeals and Petitions filed under Section 24 of CPC
12	R.Tharani, J	Second Appeals - from the year 2013 (All Stages) Civil Revision Petitions - of the year 2015 (All Stages)
13	N.Anand Venkatesh, J	Criminal Original Petition (u/s.482 & 407 of Cr.P.C), Writ Petition (Cr.PC) (All Stages) - from the year 2014 Criminal Appeals relating to Crime Against Women
14	G.K.Ilanthirayan, J	Criminal Original Petitions - Anticipatory Bail and Bail Applications Criminal Original Petitions (u/s. 482 of Cr.PC.) and WP (Cr.P.C) - (All Stages) - up to the year 2013

Note:

- Admissions in Second Appeals and Civil Revision Petitions (except Petitions filed under Article 227 of the Constitution of India) to be taken up by a Single Bench will be listed before the Hon'ble Portfolio Judge of the District from which the Second Appeal/Civil Revision arises, if the Hon'ble Portfolio Judge is available, and if not, before the Second Hon'ble Portfolio Judge and in case neither of them is available, before the Bench as per Roster. Admissions in Second Appeals to be posted before Division Bench will be posted before a Division Bench of which the portfolio Judge or Second Portfolio Judge is a member and if no such Division Bench is available, before the Division Bench as per Roster.

- Cases should be listed chronologically as per the date of filing, unless otherwise directed having regard to exceptional urgency.

- Review Applications should be posted before the Judge/Judges whose order is sought to be reviewed.

- Cases relating to Senior Citizens, Crime against Women, Persons with Disability and Children shall be taken up on priority basis.

- All Bails and Anticipatory Bails which are part heard or Reserved for orders shall be placed before the Roster Bench, upon change of Roster.

// BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//